

12.13 hrs.

PAPER LAID ON THE TABLE

[English]

**Correcting Statement re : incident between
Tellicherry and Mabe stations on
Southern Railway**

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): I beg to lay on the Table a statement (Hindi and English versions) correcting the *suo-motu* statement made by him on 28th February, 1986 in connection with an unfortunate incident which had occurred between Tellicherry and Mabe stations on Southern Railway on that day.

[Placed in Library. See No. L.T. 2260/86]

**Review on and Annual Reports of Neyveli
Lignite Corporation Ltd., Neyveli
for 1984-85 and a Statement**

THE MINISTER OF ENERGY (SHRI VASANT SATHE): I beg to lay on the Table—

(1) A copy each of the following papers (Hindu and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1984-85.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 2261/86]

Notification under Essential Commodities Act

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): I beg to lay on the Table a copy of the Paraffin Wax (Supply, Distribution and Price Fixation) Amendment Order, 1986 (Hindi and English versions) published in Notification No. G S.R. 478(E) in Gazette of India dated the 4th March, 1986, under sub-section (6) of Section 3 of the Essential Commodities Act, 1956.

[Placed in Library. See No. L.S. 2262/86].

**Review on and Annual Report of Hindustan
Teleprinters Ltd., Madras for 1984-85**

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A, of the Companies Act, 1956 :

(i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1984-85.

(ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1984-85 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(1) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library. See No. L.T. 2263/86].

**Third Annual Report of the Election
Commission of India for 1985**

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Third Annual Report (Hindi and English versions) of the Election Commission of India for the year 1985.

[Placed in Library. See No. L.T. 2264/86].

**Notifications under Company Secretaries
Act and Industries (Development
and Regulation) Act.**

THE MINISTER OF STATE IN THE
DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM):
I beg to lay on the Table—

(1) A copy of the Company Secretaries (Amendment) Regulations, 1985 (Hindi and English versions) published in Notification No. 710:2: (M) (1) in Gazette of India dated the 30th December, 1985 under sub-section (4) of section 39 of the Company Secretaries Act, 1980. [Placed in Library. See No. LT 2265/86]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :

- (i) S.O. 930(E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Babbili, beyond five years.
- (ii) S.O. 932(E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Sri Rama Sugars and Industries Limited, Seethanagaram, beyond five years.
- (iii) S.O. 935(E) published in Gazette of India dated the 31st December, 1985 regarding extension of period of take over of management of Messrs Cauvery Spinning and Weaving Mills Limited, Pudukottai, beyond five years.
- (iv) S.O. 13(E) published in Gazette of India dated the 9th January, 1986 regarding extension of period of take over of management of Messrs Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, beyond five years.
- (v) S.O. 24(E) published in Gazette of India dated the 20th January, 1986

*regarding extension of period of take over of management of Messrs Priyalaxmi Mills, Baroda, beyond five years.

[Placed in Library. See No. LT 2265/86]

**Annual Report of and Review on Petrofils
Cooperative Limited, New Delhi
for 1984-85**

THE MINISTER OF STATE IN THE
DEPARTMENT OF CHEMICALS AND
PETRO-CHEMICALS (SHRI R.K. JAI-
CHANDRA SINGH): I beg to lay on the
Table—

(1) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1984-85 along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT 2267, 86]

12.14½ hrs.

**COMMITTEE ON WELFARE OF
SCHEDULED CASTES AND
SCHEDULE TRIBES**

[English]

*Fourth Report
and
Minutes*

SHRI K. D. SULTANPURI (Simla) :
Sir, I beg to present the Fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Industry (Department of Public Enterprises)—Reservations for and employment of, Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Ltd. (Hyderabad and Hardwar Units) and Minutes of sittings of the Committee relating thereto.